



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शनिवार, ऑगस्ट १८, २००७/ श्रावण २७, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Ordinance, 2007 (Mah. Ord. VI of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 18th August 2007.

MAHARASHTRA ORDINANCE No. VI OF 2007.

AN ORDINANCE

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ;

Mah.
XXIV of
1961.

(४२४)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Co-operative Societies (Amendment) Ordinance, 2007.

(2) It shall come into force at once.

Amendment
of section
73-A of Mah.
XXIV of
1961.

2. In section 73-A of the Maharashtra Co-operative Societies Act, 1960,—

(a) sub-section (5) shall be deleted;

(b) in the marginal note, the words "or for being designated officer of the same society for more than ten years" shall be deleted.

Mah.
XXIV
of
1961.

STATEMENT

Sub-section (5) of section 73-A of the Maharashtra Co-operative Societies Act, 1960 provides that no person shall be, or shall continue to be, a designated officer of any Co-operative society for a period of more than ten years in the aggregate. It further provides that at the expiration of the said period of ten years any such person shall cease to be a designated officer of that society and shall not be eligible for being re-elected or re-appointed as a designated officer, until a period of one term of the committee has elapsed after the completion of the aforesaid period of ten years. Sub-section (1) of the said section 73-A defines the expression "a designated officer" to mean the Chairman and the President, and any other officer of the Co-operative Society as may be declared by the State Government, by Notification in the *Official Gazette*, to be a designated officer. As such, no person can continue to be the designated officer of the same society for more than ten years.

2. It has been brought to the notice of the Government that in this era of privatization, liberalisation and globalization, the aforesaid provision, which disqualifies the person for being continued, as a designated officer of the same society for a period of more than ten years, is depriving the societies from the benefit of expertise of such persons. The Government, therefore, considers it expedient to delete sub-section (5) of section 73-A of the Maharashtra Co-operative Societies Act, 1960, so that the efficient director and office bearer of the Co-operative Society, who has gained valuable experience in the Co-operative field, can continue to be the designated officer of the same society till he enjoys the confidence of its members.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

S. M. KRISHNA,

Dated the 18th August 2007. Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

ASHOK SINHA,

Principal Secretary to Government.